

ITEM NO.801

COURT NO.8

SECTION XIV

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

MA No. 2533/2018 in C.A. Nos. 22982-23404/2017

(Arising out of impugned final judgment and order dated 15-12-2017 in C.A. No. No. 23003/2017 passed by the Supreme Court Of India)

UNION OF INDIA & ANR.

Petitioner(s)

VERSUS

IND. SWIFT LTD. AND ORS.

Respondent(s)

(In C.A. No. 23003/2017, In IA 136650/2018-MODIFICATION)

WITH

MA 2535/2018 IN C.A. No. 22982-23404/2017

(In C.A. No.-23189/2017, FOR CLARIFICATION/DIRECTION ON IA 136861/2018)

WITH

MA 2570/2018 in C.A. No. 22982-23404/2017 (XIV)

(In C.A. No. - 23270/2017, FOR ADMISSION and IA No.137032/2018-CLARIFICATION/DIRECTION)

WITH

MA 2574/2018 in C.A. No. 22982-23404/2017 (XIV)

(In C.A. No. 23004/2017, FOR MODIFICATION ON IA 138941/2018)

WITH

MA 600/2018 in CA Nos. 23405-23472/2017

(In C.A. No.-23415/2017, IN C.A. No. 23406/2017, IN C.A. No. 23407/2017, IN C.A. No.-23408/2017, IN C.A. No. 23409/2017, IN C.A. No. 23410/2017, IN C.A. No. 23411/2017, IN C.A. No. 23412/2017, IN C.A. No.-23413/2017, IN C.A. No. 23414/2017, IN C.A. No. 23405/2017, Only I.A. Nos. 137856 and 137861/2018 in M.A. No. 2466/2018 in C.A. Nos. 22982-23404/2017 is to be listed.)

WITH

MA 2466/2018 in C.A. No. 22982-23404/2017

(IN C.A. No.-23031/2017, FOR impleading party on IA 137856/2018 FOR CLARIFICATION/DIRECTION ON IA 137861/2018

IA No. 137856/2018-INTERVENTION/IMPLEADMENT)

Date : 04-10-2018 These matters were MENTIONED today.

CORAM :

HON'BLE MR. JUSTICE ROHINTON FALI NARIMAN

HON'BLE MR. JUSTICE NAVIN SINHA

For Appellant(s)

Ms. Pinky Anand, ASG

Mr. Sanjay Kumar Pathak, Adv.

Mr. Ashish Prasad, Adv.
 Ms. Mukta Dutta, Adv.
 Mr. Rohit Sharma, Adv.
 Mr. Avinash Tripathy, Adv.
 Mr. M.P. Devnath, AOR

Mr. Gurmeet Singh Makker, AOR
 Mr. Satya Mitra, AOR
 M/s. Khaitan & Co., AOR
 Mr. Raghavendra S. Srivatsa, AOR
 Mr. Balaji Srinivasan, AOR
 Mr. Apoorv Kurup, AOR
 Mr. Smarhar Singh, AOR
 Ms. Herinder Kaur Brar, AOR
 Mr. Ashwani Kumar, AOR
 Mr. Dheeraj Nair, AOR

For Respondent(s) Mr. K. V. Viswanathan, Sr.Adv.
 Mr. Sanjeev K. Kapoor, Adv.
 Ms. Saman Ahsan, Adv.

M/S. Cyril Amarchand Mangaldas Aor, AOR
 Mr. E. C. Agrawala, AOR
 Mr. Dheeraj Nair, AOR
 Mr. Sarvesh Singh, AOR
 Mr. Rajeev Maheshwaranand Roy, AOR
 Mr. Sachin Gupta, AOR
 Mr. Shyam D. Nandan, AOR
 Mr. Mishra Saurabh, AOR
 Ms. Archana Sahadeva, AOR
 M/s. Khaitan & Co., AOR
 Mr. Amit Sharma, AOR
 Mr. Ashutosh Jha, AOR
 M/s. Karanjawala & Co., AOR
 Ms. Liz Mathew, AOR
 Mr. Anupam Lal Das, AOR
 Mr. Smarhar Singh, AOR
 Mr. Dhruv Pall, AOR
 Ms. Tatini Basu, AOR
 Mr. Gurmeet Singh Makker, AOR
 Mr. Ashwani Kumar, AOR
 Mr. M. P. Devanath, AOR
 Mrs. Pragya Baghel, AOR
 Ms. Diksha Rai, AOR

UPON being MENTIONED the Court made the following
 O R D E R

On 28.09.2018, we issued the following order:-

"Issue Notice returnable on 23.10.2018.
Status *quo*, as on today, shall be maintained by
the parties in the meantime in regard to
Notifications dated 07.09.2018.

Counter affidavits by the respondents be filed
in the meantime.

List all these matters, along with other
connected matters which are listed for
12.10.2018, together on Tuesday, the 23rd October,
2018."

The object of issuing the order was to make an order in
similar terms to the order dated 17.09.2018. We, therefore,
clarify that with regard to Fixed Dose Combinations pre-1988, these
will continue to be manufactured and sold subject to the final
outcome of these proceedings.

(MANAV SHARMA)
COURT MASTER (SH)

(TAPAN KUMAR CHAKRABORTY)
BRANCH OFFICER